NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New) C.P. No. 11/397-398/CLB/MB/2014(Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. TRANSITION C. 2 PERILITIONER SIGNATURE

2. PRATIK THANKAR ADVOCATE RESPONDENTS PRATIM

<u>ORDER</u>

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. Bharat Rao present for Original Petitioner. Learned Advocate Mr. Pratik Thakkar present for Original Respondent.

Learned Counsel appearing for the Original Petitioner represented that Civil Appeal No. 010995-010996/2017 filed by the Original Respondent was dismissed by Hon'ble Supreme Court of India and filed copy of the case status report.

Learned Counsel appearing for the Original Respondent represented that the Civil appeal was dismissed by the Hon'ble Supreme Court of India.

In these circumstances Original Respondents are directed to state how they propose to comply with the order within 2 days.

List the matter on 08.09.2017

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 6th day of September, 2017.